

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1532 of 2004

Allahabad this the 15th day of December, 2004

Hon'ble Mr. Justice S.R. Singh, Vice Chairman
Hon'ble Mr. S.C. Chauhan, Member (A)

1. Lal Chand Son of Kumar, aged about 49 years, R/o Q.No. 422M Khusru Bagh Colony, Agresen School Ke Pass, Allahabad.
2. Dashrath Son of Suraj Pal, aged about 45 years, R/o Q.No. 13 A, Subedarganj, Colony No.1, Allahabad.
3. Ram Nihore Son of Kokai, aged about 50 years, R/o Q.No. 422M, Khusuru Bagh Colony, N.C. Rly., Allahabad.

Applicants

By Advocate Shri B.N. Singh

Versus

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad.
3. Assistant Manager Engineer(H.Q.), North Central Railway, Allahabad.

Respondents

By Advocate Shri A.K. Gaur

O R D E R (Oral)

Hon'ble Mr. Justice S.R. Singh, V.C.

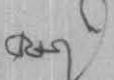
The facts of the case in brief are that the applicants who were initially appointed as Khalasi, were...pg.2/-

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subsequently given appointment as Valveman. Their grievance is that the pay scale admissible to the post of Valveman in the grade of Rs.260-400(Rs.950-1500) is not being given to them though it has been extended to other similarly situated employees. The applicants, it is further alleged, has preferred representation on 19.11.2000 and it is submitted by the counsel for the applicants that the competent authority may be directed to consider and dispose of the representation preferred by the applicants. Reliance has been placed on similar direction given by this Tribunal by order dated 11.11.2003 in O.A.No.1354 of 2003 KharGattu and others Vs. Union of India and others.

2. Following the said decision, the instant O.A. is disposed of finally at the admission stage itself with direction to 2nd respondent to consider and dispose of the representation of the applicant dated 19.11.2000 in accordance with law and after taking into account the decision sought to be relied on by the applicants. This exercise shall be completed by the respondents within a period of two months. No order as to cost.


Member (A)


Vice Chairman

/M.M./